

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**

*[Through Physical Hearing / VC Mode (Hybrid)]*

**ITEM No. 06**  
**CP (IB) No.194/BB/2022**

**IN THE MATTER OF:**

M/s. Clearwater Capital Partners Singapore Fund IV Pvt. Ltd. ... Petitioner  
Vs.  
M/s. Skylark Arcadia Pvt. Ltd. ... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on: 22.11.2023**

**CORAM:**

**SHRI K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Rahul M., Adv.  
For the Respondent : Ms. Amrita Jain, Adv.

**ORDER**

1. Heard the Ld. Counsels for the Parties.
2. Ld. Counsel for the Respondent seeks adjournment as the Senior Counsel engaged is not available today. However, Ld. Counsel for the Petitioner has opposed for granting adjournment.
3. At the request of Respondent's Counsel, list the case finally on **08.12.2023**.

**Sd/-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

Krishna

**Sd/-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**